## FORM No. STK - 6 PUBLIC NOTICE

[Pursuant to sub-section (2) and sub-section (4) of section 248 of the Companies Act, 2013 and rule 7 of the Companies (Removal of Names of Companies from the Register of Companies) Rules, 2016]

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GOVERNMENT OF INDIA

MINISTRY OF CORPORATE AFFAIRS

OFFICE OF THE REGISTRAR OF COMPANIES, PUDUCHERRY

NO. 7, 2<sup>ND</sup> FLOOR, KARUVADIKUPPAM MAIN ROAD, MUTHIALPET

PUDUCHERRY - 605 003.

Public Notice No. 025

Date: 07.08.2019

## Reference:

In the matter of striking off or removal of names of companies under section 248(2) of the Companies Act, 2013 in respect of:

1.	TRIUMPH BUSINESS SOLUTIONS PRIVATE LIMITED	U72900PY2008PTC002241
2.	PRIMANEX INDIA PRIVATE LIMITED	U51909PY2017PTC008177
3.	ZEN DEVELOPMENT SERVICES PRIVATE LIMITED	U93090PY2011PTC002642
4.	POD TRADERS PRIVATE LIMITED	U52100PY2016PTC003033
5.	PROJECT COCOON MULTIMEDIA PRIVATE LIMITED	U72900PY2009PTC002390
6.	WHOSETREE PRIVATE LIMITED	U72200PY2018PTC008328
7.	GITIKA INTERIOR DECORATORS AND UPHOLSTERERS PRIVATE LIMITED	U74900PY2015PTC002990
8.	A & M HOSPITALITY PRIVATE LIMITED	U93090PY2011PTC002627
9.	NITHYASREE COAL ENERGY PRIVATE LIMITED	U10100PY2015PTC002955
10.	NITHYASREE OILS PRIVATE LIMITED	U15492PY2015PTC002954
11.	NITHYASREE MARKETS PRIVATE LIMITED	U65100PY2015PTC002972
12.	AGATHE LAZARO DESIGNS PRIVATE LIMITED	U74900PY2010PTC002412
13.	KALINKA ART GALLERY PRIVATE LIMITED	U74900PY2015PTC002960
14.	NELLI HEALTHCARE PRIVATE LIMITED	U74900PY2015PTC002956
15.	MADANSOFT TECHNOLOGY PRIVATE LIMITED	U74999PY2018PTC008270
16.	LIBRE EDITION PONDICHERRY PRIVATE LIMITED	U22110PY2005PTC001842
17.	BRONNZE ENTERPRISES PRIVATE LIMITED	U51909PY2017PTC008218

18.	SOMETIS TRADE PRIVATE LIMITED	U51900PY2018PTC008252
19.	NAYAGI ENTERPRISES INDIA PRIVATE LIMITED	U51909PY2017PTC008148
20.	TORUS ACCELERATOR PRIVATE LIMITED	U74900PY2016PTC003050
21.	PIONEER ASIA FINANCIAL SERVICES LIMITED	U67120PY1995PLC001172

Notice is hereby given that the Registrar of Companies had received applications from the above mentioned companies under section 248(2) of the Companies Act, 2013 for removal of their names from the register of companies either on the ground that they have failed to commence business within one year of their incorporation or on the ground that the companies are not carrying on any business or operation for a period of two immediately preceding financial years and have not made any applications within such period for obtaining the status of a dormant company under section 455 of the Companies Act, 2013 or the companies have obtained the status of dormant company, but they do not wish to continue their registration as companies and have, therefore, requested for removal / strike off of their names from the register of companies.

- (2) Accordingly, the Registrar of Companies proposes to remove or strike off the names of the above mentioned companies from the Register of Companies.
- (3) Any person objecting to the proposed removal or striking off of name of the companies from the register of companies may send his or her objection to the office address mentioned here above within thirty days from the date of publication of this notice.

ROF CONFORMILES

A. SEHAR PONRAJ
REGISTRAR OF COMPANIES
PUDUCHERRY